

In the Court of the Principal District Judge, Madurai.

Present : Tmt.A. Nazeema Banu, B.A., L.L.M.,

Principal District Judge, Madurai.

Friday, this the 5th day of June -2020.

CrI.M.P.No.2647/2020

Varadharajan, S/o.Manthakalai

... Petitioner/Accused.

Vs

State through the Inspector of Police,

M.Chatrapatti P.S. Cr.No.219 /2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.A.Sabareeswaran , Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1.Bail application u/s. 439 of Cr.p.c.

2. The offences alleged are U/s. 147, 148, 294(b), 324, 332, 506(ii) & 307 of IPC

3. Heard.

4. Considered the argument of the both sides. The learned counsel for the petitioner would submit that the respondent police has registered a case against accused in Cr.No.220/2020 U/Sec. 147, 148, 294(b), 324, 332, 506(ii) & 307 of IPC, the petitioner was arrested on 26.5.2020 and he is in judicial custody for the past 11 days, this is a case and a counter case, the injured discharged from the hospital, one of the co-accused has been granted bail by this Court in Cr.M.P.No.2741/2020 dated: 4.6.2020. The learned public prosecutor has admitted that this is a case and case in counter, the injured discharged from the

hospital. Considering the fact that the injured discharged from the hospital, and one of the co-accused has been granted bail and also considering the incarceration period of the petitioner for the past 11 days, this Court is inclined to grant bail to the petitioners on condition.

5. In the result, the Petitioner is ordered to be enlarged on bail on his executing an own bond for Rs.10,000/- to the satisfaction of the **Superintendent, Sub Jail, Melur**. After a period of 6 weeks, the petitioner should surrender before the Judicial Magistrate concerned and execute a fresh bond each for Rs.10,000/- with two sureties for likesum each to the satisfaction of Judicial Magistrate concerned. Thereafter, the petitioner shall appear and sign before the Inspector of Police, Respondent Police Station daily at 10.00 a.m., until further orders. The petitioner shall co-operate with the investigation and he shall not threaten the witnesses, he shall not induce witnesses and he shall not cause obstacles to the pending investigation. If there is any violation of condition, the Investigation Officer is within his discretion to approach the Court of the learned Judicial Magistrate concerned for cancellation of bail order though bail granted by the Sessions Court, as per ruling of the Hon'ble Supreme Court reported in *P.K. Shaji /Vs./State of Kerala (2005) AIR SC W 5560*. Accordingly, the petition is allowed.

Pronounced by me in Camp Court on the 5th day of June -2020.

Sd/- A.Nazeema Banu

Principal District Judge, Madurai

Copy to

1. The Judicial Magistrate concerned
2. The Inspector of Police, M.Chatrapatti P.S.
3. The Superintendent, Sub Jail, Melur.
4. The Petitioner through his counsel.

